GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA

UNSTARRED QUESTION NO:995
ANSWERED ON:21.07.2017
Suggestion of Public Representatives on CSR
Khaire Shri Chandrakant Bhaurao

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the names of the activities covered under the policy on Corporate Social Responsibility (CSR);

(b) whether any provision has been made for those companies to work under the CSR in the same area where they are situated and if so, the details thereof;

(c) the norms being adopted for the selection of works related to public interest at local level; and

(d) whether the suggestion of the local public representatives should not be given priority for the works and if so, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE
MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL)
???????? ????? ???????? ??? ????? ?????? (???? ?????? ??? ??????)

(a) to (d): Schedule VII of the Companies Act, 2013 enlists the activities that can be undertaken by the companies under their CSR policies. The first proviso to Section 135 (5) of the Companies Act, 2013 reads "the company shall give preference to the local area and areas around it where it operates, for spending the amount earmarked for Corporate Social Responsibility activities". Section 135 (3) & (4) of the Companies Act, 2013, empowers the Board of the company to take decisions with respect to the allocation of CSR funds, CSR programmes/projects to be undertaken including the priority for the works to be undertaken under such programme.

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